

(13)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No. 573/90

Date of Order: 21.10.1993

BETWEEN :

N.Ramesh Babu

.. Applicant.

A N D

1. The Chief General Manager,
Telecommunications, A.P.Circle,
Hyderabad.
2. The Telecom District Engineer,
Department of Telecommunications,
Karimnagar District,
Karimnagar.
3. The Sub-Divisional Officer,
Telephones, Karimnagar
Sub-Division, Dept. of
Telecommunications,
Karimnagar.

.. Respondents.

Counsel for the Applicant

.. Mr.P.Naveen Rao

Counsel for the Respondents

.. Mr.N.V.Ramana Addl.CG.SC

CORAM:

HON'BLE SHRI A.B.GORTHI : MEMBER (ADMN.)

HON'BLE SHRI T.CHANDRASEKHARA REDDY : MEMBER (JUDL.)

TSR

Order of the Division Bench delivered by
Hon'ble Shri A.B.Gorthi, Member (Admn.).

The applicant who has joined the department of Telecommunications as a casual mazdoor on 1.7.1988 worked till 30.10.1989, when all of a sudden his services were terminated by an oral order of the concerned official. During 1988-89, he actually worked for a total number of 370 days, ~~as~~ per details given in the Annexure to the OA.

Aggrieved by his disengagement, he has filed this application praying for setting aside the order of retrenchment and for a direction to the respondents to continue the applicant in accordance with the scheme prepared by the department in compliance with the Supreme Court judgement AIR 1987 SC 2342.

2. While admitting this application on 18.7.90 an interim order was given to the respondents to reengage the applicant if there is work, in preference to outsiders and those juniors to him.

3. The respondents have not filed any counter, but we have heard learned counsel for both the parties and perused the record. Keeping in view the number of days of service rendered by the applicant and also the fact that the respondents were directed by means of the interim order to reengage the applicant if there was work, we deem it just and proper to dispose of this application with a direction to the respondents as under:-

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22/8/90
X

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.. 3 ..

(a) If the applicant had not already been engaged he will be considered for immediate engagement if there is work, in preference to his juniors and freshers.

(b) In case the applicant had already been reengaged in pursuance of our interim order dated 18.7.1990, keeping in view the total number of days of service rendered by him his case will be considered for grant of temporary status and also for the purpose of regular absorption, strictly in accordance with his seniority and in accordance with the extant instructions governing the subject.

There shall be no order as to costs.

— — — — —
(T.CHANDRASEKHARA REDDY),
Member (Judl.)

— — — — —
(A.B.GORTHI)
Member (Admn.)

Dated: 21st October, 1993
(Dictated in Open Court)


Deputy Registrar (J)

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To

1. The Chief General Manager, Telecommunications, A.P.Circle, Hyderabad.
2. The Telecom District Engineer, Dept.of Telecommunications, Karimnagar Dist, Karimnagar.
3. The Sub-Divisional Officer, Telephones, Karimnagar Sub Division, Dept.of Telecommunications, Karimnagar.
4. One copy to Mr.P.Naveen Rao, Advocate, CAT.Hyd.
5. One copy to Mr.N.V.Ramana, Addl.GS.C.CAT.Hyd.
6. One copy to Library, CAT.Hyd.
7. One spare copy.

pvm

*30/9/93
PSC 25/10/93*

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY
MEMBER(JUDL)

AND

THE HON'BLE MR.P.T.TIRUVENGADAM:M(Z)

Dated: 21-10-1993

ORDER/JUDGMENT:

M.A./R.A./C.A.No.

in

O.A.No. 573190

T.A.No.

(W.P.)

Admitted and Interim directions
issued

Allowed.

Disposed of with directions
Dismissed.

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered.

No order as to costs.

pvm

